BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 24TH DAY OF OCTOBER 1986.

PRESENT:

Hon'ble Mr.Justice K.S.Puttaswamy. And

.. Vice-Chairman.

Hon'ble Mr.P.Srinivasan.

.. Member

APPLICATIONS NUMBERS 1336 TO 1347 OF 1986.

 Sri T.N.Madhusudhan, S/o Nataraj, Aged about 31 years.

Applicant in A.1336/86.

2. Sri Shankar Rao, Son of late Hanumantha Rao Aged about 30 years.

Applicant in A.1337/86.

3.N.Philomenraj, Son of late Narasimhalu, Aged about 31 years.

Applicant in A.1338/86.

4. Muneer Khan, Son of Hafeez Khan, Aged about 31 years.

Applicant in A 1339/86.

\$. Thukaram, S/o Ramachandra Rao, Aged about 35 years.

Applicant in A.1340/86.

6. D.A.Philomenraj, S/o D.Dharma Anthony, Aged about 34 years.

Applicant in A.1341/86.

7. Upendra Singh, Son of late Kesar Singh, aged about 35 years.

Applicant in A.1342/86.

8.Govinda,
Son of late K.Thimmaiah,
Aged about 31 years.

Applicant in A.1343/86.

9. N.Narasimhachar, Son of late Narasimhachar, Aged about 35 years.

Applicant in A.1344/86.

10.V.Nagaraju, Son of Varadaiah, Aged about 33 years.

Applicant in A.1345/86.

Il.I qbal Pasha, Son of Mohiddin Pasha, Aged about 31 years.

Applicant in A.1346/86.

12.Udaya

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12. Udayakumar,
Son of late M.K. Krishna,
Aged about 25 years.

Applicant in A.1347/86.

Applicants I to II are working as Firemen'C'(now under illegal orders of reversion As Khalasis), Mysore Division of Southern Railways, Mysore.

Applicant-12 is working as a Fireman'C'(now under illegal orders of reversion as Khalasi), Mysore Division of Southern Railway, Arsikere.

(By Sri M.S. Anandaramu, Advocate)

v.

- I. The Union of India, represented by the Secretary to Government of India, Ministry of Railways, 'Rail Bhavan', New Delhi.
- 2. The General Manager, Southern Railway, Park Town, Madras.
- 3. The Divisional Railway Manager, Southern Railway Mysore Dn. Mysore.
- 4. The Divisional Personnel Officer, Southern Railway, Mysore. Common Respondents.

(By Sri A.N. Venugopal, Advocate)

These applications coming on for hearing this day, Member made the following:

ORDER

These are transferred applications received from the High Court of Karnataka.

2. These are 12 applicants in all. All of them were working as temporary Firemen'C' in the Southern Railway Mysore Division till 17-3-1984 on which day by an order of the Divisional Railway Manager they were reverted as Loco Khalasis (Annexure-C). In that order 43 persons including the applicants were reverted. The reason for

reversion



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reversion is explained to be that they were surplus to the requirements in the category of Firemen'C'. The applicants are aggrieved with this order of reversion.

3. Sri Anandaramu, learned counsel for the applicants contended that the reversion of the applicants was illegal because their juniors had been retained in the post of Firemen'c' while the applicants were reverted. In order to verify this statement we requested Sri Venugopal, learned counsel for the respondents to produce the seniority list and show the relative position of the applicants and the persons mentioned in Annexure-F, who according to the applicants, were their juniors. Sri Venugopal has produced the seniority list of Loco Khalasis as on 20th March,1981 and has filed a memo stating that none of the persons listed in Annexure-F were juniors to the applicants. The Railway Administration has every right to revert the juniormost persons in the grade of Foremen-C if they were found to be surplus to the requirements of the Railways. Therefore, the claim of the applicants has to fail.

4. In the result the applications are dismissed. There will be no order as to costs. $A_{\ell} \approx 0$

VICE-CHAIRMAN.

MEMBER(A).

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